BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COMPANY SCHEME PETITION NO. 91 OF 2017

In the matter of Sections 230 to 232 read with Section 66 and any corresponding provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;

AND

In the matter of Scheme of Arrangement between Gammon India Limited and Transrail Lighting Limited and their respective Shareholders and Creditors.

GAMMON INDIA LIMITED, (C	CIN :)
L74999MH1922PLC000997) a co	mpany)
incorporated under the Companies Act,	1913)
having its registered office at Gammon	House,)
Veer Savarkar Marg, Prabhadevi, Mumbai	- 400)
025, India) Petitioner Company

Mr. Hemant Sethi i/b. Hemant Sethi & Co., Advocates for the Petitioner Company

CORAM: B.S.V. Prakash Kumar, Member (Judicial)

V. Nallasenapathy, Member (Technical)

DATE: 27th January 2017

MINUTES OF THE ORDER

- 1. Petition admitted.
- 2. Petition fixed for hearing and final disposal on 16th day of March, 2017.
- 3. Learned Advocate for the Petitioner Company states that in pursuance of Order dated 27th October, 2016 passed in CSD No. 835 of 2016, the meeting of the Equity Shareholders of the Petitioner Company was convened and held and the scheme was approved by requisite majority in number and value of the

shareholders present at the meeting. The meeting of the Secured Creditors of the Petitioner Company was convened and held and Scheme was approved by requisite majority in number and value of secured creditors present at the meeting. Further, the meeting of the Unsecured Creditors of the Petitioner Company of the value of Rs 1,00,000/- and above was convened and held and Scheme was approved by requisite majority in number and value of unsecured creditors present at the meeting.

- 4. At least 10 clear days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of the Petition in two newspapers, viz 'Free Press Journal' in English language and translation thereof in 'Navshakti' in Marathi language, both circulated in Mumbai, Maharashtra.
- The Petitioner Company is also directed to serve notices along with copy of Petition upon:- (i) concerned Income Tax Authority with in whose jurisdiction the Petitioner Company's assessments are made, (ii) the Central Government through the office of Regional Director, Western region, Mumbai and (iii) Registrar of Companies, Mumbai with a direction that they may submit their representations, if any, within a period of thirty days from the date of receipt of such notice to the Tribunal with copy of such representations shall simultaneously be served upon the Petitioner Company, failing which, it shall be presumed that the authorities have no representations to make on the proposals.
- 6. Petitioner Company to file affidavit of service in the Registry proving service of notices upon the Regulatory authorities as stated in clause 5 above and publication of notice in newspapers.

Sd/-

B.S.V. Prakash Kumar, Member (Judicial)

Sd/-

V. Nallasenapathy, Member (Technical)

Page 2 of 2